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**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH AT JODHPUR**

Original Application No.447/2012

Date of decision: 05.11.2012

CORAM

HON'BLE MR. B.K.SINHA, ADMINISTRATIVE MEMBER

Arjun Ram S/o Shri Thakur Ram, aged about 55 years, R/o Village & Post Bhojasar, Via Aau, Tehsil Phalodi, District Jodhpur. Presently working on the post of Postal Assistant at Head post office, Jodhpur.

.....Applicant

(By Advocate : Mr.S.K. Malik)


Vs.

1. Union of India through the Secretary, Ministry of Communication, Department of Posts & Dak Bhawan, New Delhi.
2. The Senior Superintendent of Post Offices, Jodhpur Division, Jodhpur.
3. The Senior Post Master, Head Post Office, Jodhpur.

...Respondents

ORDER (ORAL)

Heard the Learned Counsel for the applicant. The applicant is a Postal Assistant, who was appointed in the year 1978 and has since rendered more than 34 years of service. The applicant submitted an application for final withdrawal from his GPF account amounting to Rs.2,00,000/- on account of his son's marriage on 20.07.2012, which has since been forwarded through proper channels to the respondent No.2, the Senior Superintendent of Post Offices, Jodhpur Division, Jodhpur vide Annexure-A/1. The applicant has further met the respondent in person and had made request for allowing the final withdrawal to make

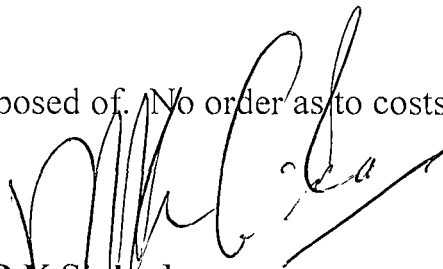


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suitable arrangements for his son's marriage, which is likely to be solemnized on 29.11.2012. However, nothing has been done by the respondents till so far.

2. Marriage of son/daughter is not something that can wait one the auspicious time has been decided and the invitation cards issued. The respondents appeared to have taken long time in deciding the case of the applicant for final withdrawal. Considering the urgency of approaching date of marriage, the respondent No.2 is directed to dispose of the application of the applicant for final withdrawal within a period of 7 days from the date receipt of a copy of this order, which to be submitted by the applicant.

3. With this, the OA is disposed of. No order as to costs.


[B.K.Sinha]
Administrative Member

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Rep

S.K. Mallick
6/11/12